

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. _____/EC/DBA/2025

Dated 03.02.2025

To,
Sh. Atul Kumar Sharma,
Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of Orders dated 25.11.2024 and 17.01.2025 of
the Hon'ble High Court of Delhi.

Respected Sir,

Please refer to our letters dated 27.11.2024, 30.11.2024,
03.12.2024, 05.12.2024, 17.12.2024, 21.12.2024 and 20.01.2025 regarding
appointment of Returning Officer/Election Commission.

It is impressed that despite repeated reminders, the Returning
Officer/Election Commission have not been appointed by the Delhi Bar
Association till date. The reply of the Bar dated 23.12.2024, 07.01.2025
and 23.01.2025 have been considered. The Committee is of the view that
that list of eligible members who have submitted their declarations, have
already been provided while clarifying that it is subject to the successful
completion of proximity process, there appears no just cause for delaying
the appointment. Since, the Delhi Bar Association itself is aware of the
number of proximity application and details thereof, there appears to be no
hindrance in proceeding ahead with the appointment.

In terms of orders 17.01.2025 of the Hon'ble High Court of
Delhi in the case of *Lalit Sharma & Ors Vs. Union of India & Ors. [WP(C)
No.10363/2021]*, the Hon'ble High Court of Delhi has categorically
observed as under:-

*"9. We also take into consideration the Resolution passed by
the Security Committee of this Court and which has in its
meeting held on 09 January 2025, resolved that all the
Election Commissioners, Returning Officers together with the
Presidents/Secretaries of all the Bar Associations would make
necessary arrangements for procurement of EVMs/Ballot
Papers and coordinate with M/s SEC Communications Pvt.*

Ltd. for setting up card reader machines and other equipments well in time."


It is, therefore, requested to take necessary steps for appointment of Returning Officer Election Commission at the earliest as well as to comply with the order dated 17.01.2025 of the Hon'ble High Court of Delhi in letter and spirit, having regard to the date of Election i.e. 28.02.2025.


It is further requested to take necessary steps for procurement of EVMs/Ballot Papers, setting up card reader machines and other equipments well in time, having regard to the date of election i.e. 28.02.2025.

Please treat this on priority basis.

Thanking you.

Forwarded:


Ld. Chairman
Election Committee, DBA-2024

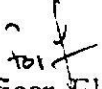
 Yours Sincerely,
For Nodal Officer,
Election Committee DBA 2024

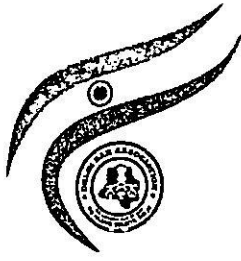
No. 6675-680
/E.C/DBA/2025

Dated 03.02.2025 03 FEB 2025

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) Sh. Gagan Nagpal, Joint Registrar (Mgt & Coord. Cell-I), DHC
- 3) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 4) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 5) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 6) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.


For Nodal Officer, Election Committee
DBA Election 2024



DELHI BAR ASSOCIATION

TIS HAZARI COURTS, DELHI-110054

Phone : 23975016, 23975032 E-mail : dba.tishhazari@gmail.com

President

NITIN AHLAWAT
9810185881

Sr. Vice President

MANISH SHARMA
9999997579

Vice President

GIRISH KAUSHIK
9599925926, 9953634600

Hony. Secretary

ATUL KUMAR SHARMA
9868243224

Add. Secretary

DHARMENDER BASOYA
9899949904

Joint Secretary

MS. SHWETA RANI
9958604236

Treasurer

SAHIL PURI
8860193322

Sr. Member Executive

RAHUL KASHYAP
9891009515

GAGANPREET SINGH
9810243506

Member Executive

SACHIN SHARMA
9350559583

PUJYA KUMAR SINGH
9868759344

PERDEEP KUMAR NAAGAR
9953805700

AMARJEET SINGH
8826956766

Lady Member Executive

MS. RENU MALIK
9650246950

Ex. Officio Member

SANJEEV NASIAR
9899047270

DIVYA DARSHAN SHARMA
9958275552

23.01.2025

To

Shri Nikhil Chopra
Hon'ble Chairman,
Election Committee DBA,
Tis Hazari Courts, Delhi.

Sub: Reply letter bearing no. 385/EC/DBA/2024 dated 20.01.2025.

Respected Sir,

The letter has been received bearing no. 385/EC/DBA/2024 dated 20.01.2025 thereby your goodself sought clarification in respect appointment of Returning Officer and Election Commission for the forthcoming election of Delhi Bar Association, which is going to be held on 28.02.2025. In this regard we are informing to your goodself that about sixty declaration forms are under objections and still pending. We will appoint election commission and Returning Officer just after clearing the objections pending before your goodself.

Thanking you,

Your sincerely

Atul Kumar Sharma
Hony. Secretary

Received
23/01/2025
at 04:00 pm

C/C-

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 46277/EC/DBA/2024

Dated 27.11.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please find enclosed herewith copy of the communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

In this respect, you are kindly requested to inform as to whether the order stands complied with insofar as the appointment of the Returning Officer and Election Commissioner is concerned.

Please treat this as most urgent.

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

Forwarded.
N. K. K. K.
Ld. Chairperson
DBACC - 2024

Encl: Communication dated 25.11.2024 of Hon'ble High Court of Delhi.

No. 46278/EC/DBA/2024

Copy to- 382

27 NOV 2024

46278 -
46282

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

Nodal Officer, Election Committee
DBA Election 2024

c/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

No. 69083 - 69084 DBA ELECTIONS-2024
/EC/DBA/2024

Dated 30.11.2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letter dated 27.11.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

I am directed to request you for taking steps for appointment of Returning Officer and Election Commissioner immediately, having regard to the date of elections as well as to complete the verification process for proximity cards.

*Forwarded
Nikhil
ld. chairman
PBACC - 2024*

Yours Sincerely,

[Signature]
Nodal Officer,

Election Committee DBA 2024

No. 69085 - 69089
/EC/DBA/2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
Nodal Officer, Election Committee
DBA Election 2024



DELHI BAR ASSOCIATION

TIS HAZARI COURTS, DELHI-110054

Phone : 23975016, 23975032 E-mail : dba.tishhazari@gmail.com

07.01.2025

President

NITIN AHLAWAT
9810185881

Sr. Vice President

MANISH SHARMA
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Vice President

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9899047270

DIVYA DARSHAN SHARMA

9958275552

To

Shri Nikhil Chopra
Hon'ble Chairman,
Election Committee DBA,
Tis Hazari Courts, Delhi.

Sub: Reply letter bearing no. 713-714/EC/DBA/2024 dated 04.01.2025.


Respected Sir,

I have received the letter bearing no. 713-714/EC/DBA/2024 dated 04.01.2025 whereby your goodself sought clarification in respect appointment of Returning Officer and Election Commission for the forthcoming election of Delhi Bar Association, which is going to be held on 07.02.2025.

Sir, the DBA preferred two applications before the Hon'ble High Court and requested the Hon'ble High Court for considering the voting right of the members who paid their subscription in cash, the members who joined the Bar from 01st August, 2023 to 31st December, 2023 and the members who paid their subscription between 01st August, 2024 to 15th August, 2024. These applications has been disposed off by the Hon'ble High Court however, the order is without any observation or reasonings therefore, the DBA is further moving an application for seeking proper and appropriate directions in respect of above mentioned prayers. Only after the directions or observations the voter list can be finalized. I assured that the order passed by Hon'ble High Court will be complied with in true sense and spirit. We are going to announce the name of Returning Officer and Election Commission soon just after the observation will be given by the Hon'ble High Court.

Thanking you,

Yours Sincerely


Atul Kumar Sharma
Hony. Secretary

Received on 08/1/25 at 10.50 a.m.
f

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQS),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),
DBA ELECTIONS-2024

No. 3851 /EC/DBA/2024

Dated 20.01.2025

To,
Sh. Atul Kumar Sharma,
Hony. Secretary,
Delhi Bar Association.

20 JAN 2025

Sub: Compliance of Order dated 17.01.2025 of the Hon'ble High
Court of Delhi.

Respected Sir,

I am directed to inform you that in terms of order dated
17.01.2025 of the Hon'ble High Court of Delhi in the case of **Lalit Sharma
& Ors Vs. Union of India & Ors. [WP(C) No.10363/2021]**, the Hon'ble
High Court of Delhi observed as under:-

*"9. We also take into consideration the Resolution passed by
the Security Committee of this Court and which has in its
meeting held on 09 January 2025, resolved that all the
Election Commissioners, Returning Officers together with the
Presidents/Secretaries of all the Bar Associations would make
necessary arrangements for procurement of FVMs/Ballot
Papers and coordinate with M/s SEC Communications Pvt.
Ltd. for setting up card reader machines and other equipments
well in time."*

I am, therefore directed to request for taking necessary steps
for appointment of Returning Officer/Election Commission at the earliest
as well as to comply with the order dated 17.01.2025 of the Hon'ble High
Court of Delhi in letter and spirit.

Thanking you.

Forwarded
M.M.
1st Chairman
DBAEC 2024

ae

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

Encl: Copy of order dated 17.01.2025.

No. 3852-3856 /EC/DBA/2024

20 JAN 2025

Copy to-

1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.

o/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

No. 69783 - 69784 DBA ELECTIONS-2024
/EC/DBA/2024

Dated 03.12.2024

To,

(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letters dated 27.11.2024 and 30.11.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors* wherein the Hon'ble High Court has given directions which are reiterated as under:-

"4. Keeping in view the aforesaid, this Court directs the District Court Bar Associations and the Delhi High Court Bar Association to appoint a Returning Officer along with an Election Commissioner on or before 26th November, 2024."

Considering the fact that the Delhi Bar Association is yet to appoint the Returning Officer as well as the Election Commissioner, it may be impressed that considering the nature and volume of work involved, any further delay would be hampering the process. The Delhi Bar Association is, accordingly, requested to appoint the Returning Officer as well as the Election Commissioner immediately in order that the election process can be proceeded with.

We may also invite your attention to the fact that appointment of the Hon'ble High Court provides for appointment of Committee by the Hon'ble District Judge in the event of failure of the Bar Association to proceed with the election process. In this respect, your kind attention is invited towards the following directions made by the Hon'ble High Court in *Lalit Sharma & Ors. Vs. Union of India & Ors.* disposed of on 19.03.2024:-

"(v) In the event, the existing Bar Association do not

commence the election process by the date stipulated hereinabove, the said function shall be deemed to have been entrusted to a Committee comprising two past presidents and two secretaries as well as by a lawyer nominated by the concerned District Judge or Registrar of the Tribunal or Registrar General of this Court as the case may be. This Committee will only take decisions to ensure that elections are conducted on time and in a fair and transparent manner. This Committee shall not exercise any other administrative function and will not be deemed to have superseded the Executive Committee of the Bar Association."

In view of the above, we may reiterate our request that the Returning Officer and Election Commissioner may be appointed immediately without any further, delay in order that the directions of the Hon'ble High Court can be complied with effectively and at the earliest.

Please forward:

M. K. Singh
Chairperson Election Committee
DBA-2024 - 69789
No. 69785/EC/DBA/2024

Yours Sincerely,
[Signature]
for Nodal Officer,
Election Committee DBA 2024
Dated 03.12.2024

03 DEC 2024

Copy for information to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
for Nodal Officer, Election Committee
DBA Election 2024

o/c

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI

OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

DBA ELECTIONS-2024

No. 47667-668/EC/DBA/2024

Dated 05.12.2024
(REMINDER)

To,

(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

This is in continuation of our earlier letters dated 27.11.2024, 30.11.2024 and 03.12.2024 regarding compliance of communication dated 25.11.2024 received from the Hon'ble High Court of Delhi together with copy of the order dated 20.11.2024 of the Hon'ble High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India & Ors.*

We may also invite your attention to the fact that appointment of the Hon'ble High Court provides for appointment of Committee by the Hon'ble District Judge in the event of failure of the Bar Association to proceed with the election process. In this respect, your kind attention is invited towards the following directions made by the Hon'ble High Court in *Lalit Sharma & Ors. Vs. Union of India & Ors.* disposed of on 19.03.2024:-

"38 (v) In the event, the existing Bar Association do not commence the election process by the date stipulated hereinabove, the said function shall be deemed to have been entrusted to a Committee comprising two past presidents and two secretaries as well as by a lawyer nominated by the concerned District Judge or Registrar of the Tribunal or Registrar General of this Court as the case may be. This Committee will only take decisions to ensure that elections are conducted on time and in a fair and transparent manner. This Committee shall not exercise any other administrative function and will not be deemed to have superseded the Executive Committee of the Bar Association."

Considering the fact that the Election Commissioner is yet

[Handwritten signature]

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not appointed, we would be constrained to take up the matter with the Ld. District Judge for appointment of the Election Commissioner in terms of the directions, in case the Election Commissioner and the Returning Officer is not appointed.

Forwarded

*N.W.
Ld. Chairman
DBAEC-2024.*

No. 47689-673/EC/DBA/2024

[Signature]
Yours Sincerely,

Nodal Officer,
Election Committee DBA 2024

Dated 05.12.2024

Copy for information to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

[Signature]
Nodal Officer, Election Committee
DBA Election 2024



DELHI BAR ASSOCIATION

TIS HAZARI COURTS, DELHI-110054

Phone : 23975016, 23975032 E-mail : dba.tishazari@gmail.com

President

NITIN AHLAWAT
9810185881

Sr. Vice President

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9850246950

Ex. Officio Member

SANJEEV NASIAR
9899047270

DIVYA DARSHAN SHARMA
9958275552

11.12.2024

To

Shri Nikhil Chopra
Hon'ble Chairman,
Election Committee DBA,
Tis Hazari Courts, Delhi.

Sub: Reply letter bearing no. 69914/EC/DBA/2024 dated 04.12.2024.

Respected Sir,

I have received the letter bearing no. 69914/EC/DBA/2024 dated 04.12.2024 thereby your goodself sought clarification in respect of representation made by the Ld. Members of the Bar regarding deposition of subscription fee. I conducted enquiry in Bar Office and found that:-

- (i) the cheques mentioned in the list had not deposited before the Bar office on or before 31.07.2024.
- (ii) the receipt were not issued to such members at the time of issuance of the cheques, in fact the good office of the Delhi Bar Association was preparing a new software and has started using the said software since 23rd July, 2024, but there was a bulky data in the earlier software which needed to be transfer from the previous software to the new software and there was technical glitches in the new software it may be possible that the receipt had been mistakenly issued. I have issued a show cause notice to the staff of Delhi Bar Association. So that, the mistakes alongwith technical glitches can be pointed out and the same will be sorted out. I ensure, I will take stern action against them, in case, the mistake found intentional.



DELHI BAR ASSOCIATION

TIS HAZARI COURTS, DELHI-110054

Phone : 23975016, 23975032 E-mail : dba.tishhazari@gmail.com

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Ex. Officio Member

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DIVYA DARSHAN SHARMA

9958275552

- (iii) the good office of the Delhi Bar Association have not received any payment against the cheques mentioned in the list enclosed with the notice bearing no. 69914/EC/DBA/2024 dated 04.12.2024.

The good office of the Bar had provided the data regarding the payment / subscription amount on the basis of statement of account of the bank. In case of further development or finding of new facts, the good office of the Bar will appraise your goodself regarding the same.

It if further request to your goodself, in case of any ambiguity in the reply or further queries, the undersigned will again clarify the queries/clarification made by your goodself.

Thanking you,

Yours sincerely,


Atul Kumar Sharma
Hony. Secretary

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI
OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

No. 74307-74308 DBA ELECTIONS-2024
74309/EC/DBA/2024

Dated 21.12.2024

21 DEC 2024

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Compliance of communication dated 25.11.2024 of the
Hon'ble High Court of Delhi.

Sir,

Please refer to our earlier letters dated 27.11.2024,
30.11.2024, 02.12.2024 and 21.12.2024 regarding compliance of
communication dated 25.11.2024 received from the Hon'ble High Court of
Delhi together with copy of the order dated 20.11.2024 of the Hon'ble
High Court of Delhi in the case of *Lalit Sharma & Ors. Vs. Union of India
& Ors.*

I am directed to ask you whether Returning Officer and the
Election Commissioner have been appointed by the Delhi Bar Association
for the upcoming elections. If yes, please inform the Election Committee
qua the same at the earliest and if not, please taking necessary steps for
appointment of Returning Officer and Election Commissioner immediately.

It is also impressed that in terms of order dated 17.12.2024 of
the Hon'ble High Court of Delhi, the date of election has been scheduled
for 07.02.2025 and the scrutiny process have to be completed on or before
10.01.2025. Your good offices are, therefore, once again requested to
inform the Ld. Members as to availability of the Proximity Cards with the
undersigned for their timely collection, having regard to the date of
elections.

Forwarded.

N. K. J.
Ld. Chairman
DBACC-2024

74309 74313
No. 74309/EC/DBA/2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.

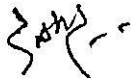
Yours Sincerely,-

[Signature]
Nodal Officer,
Election Committee DBA 2024

21 DEC 2024

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- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts. Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.


Nodal Officer, Election Committee
DBA Election 2024

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DELHI BAR ASSOCIATION

TIS HAZARI COURTS, DELHI-110054

Phone : 23975016, 23975032 E-mail : dba.tishhazari@gmail.com

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Addl. Secretary

DHARMENDER BASOYA

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Joint Secretary

MS. SHWETA RANI

9958604236

Treasurer

SAHIL PURI

8860193322

Sr. Member Executive

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Lady Member Executive

MS. RENU MALIK

9650246950

Ex. Officio Member

SANJEEV NASIAR

9899047270

DIVYA DARSHAN SHARMA

9858275552

23.12.2024

To

Shri Nikhil Chopra
Hon'ble Chairman,
Election Committee DBA,
Tis Hazari Courts, Delhi.

Sub: Reply letter bearing no. 74307/EC/DBA/2024 dated 21.12.2024.

Respected Sir,

I have received the letter bearing no. 74307/EC/DBA/2024 dated 21.12.2024 whereby your goodself sought clarification in respect appointment of Returning Officer and Election Commission for the forthcoming election of Delhi Bar Association, which is going to be held on 07.02.2025.

Respected sir, the Executive Committee of Delhi Bar Association has not appointed Returning Officer and Election Commission as the electoral roll has not been finalized yet. Delhi Bar Association moved an application before the Hon'ble High Court of Delhi for incorporating the members who had been enrolled with the DBA before 31st of December, 2023, the members who paid their subscription till 15.08.2024 and made the payment in cash. Though during the arguments it was inferred from the court observation that it should be decided by the election committee but after going through the judgment it has not been mentioned anything regarding the application except the application has been disposed off. Further the DBA had moved an application thereby requested to extend the time for appointment of Returning Officer and election commission the same ;has has been disposed off by Hon'ble High Court of Delhi. The DBA is going to move an application seeking specific and clear direction from the Hon'ble High Court.

The Delhi High Court Bar Association also moved an application regarding the modification of order dated 20.11.2024, the Hon'ble High Court has modified the above mentioned order and thereby passed a direction that the Election Commission will be appointed by Delhi High Court Bar Association within a week after finalization of electoral roll. Since the electoral roll has not been completed and DBA is moving an application before the Hon'ble High Court and further according to the modification of the order dated 20.11.2024 passed by the Hon'ble High Court of Delhi, DBA has also

Handwritten signature and date:
20/12/24
21.12.24
21.12.24



DELHI BAR ASSOCIATION

TIS HAZARI COURTS, DELHI-110054

Phone : 23975016, 23975032 E-mail : dba.tishazari@gmail.com

President
NITIN AHLAWAT
9810185881

Sr. Vice President
MANISH SHARMA
9999997579

Vice President
GIRISH KAUSHIK
959925926, 9953634600

Hony. Secretary
ATUL KUMAR SHARMA
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Addl. Secretary
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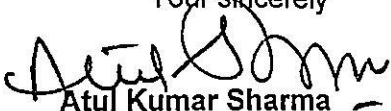
Ex. Officio Member
SANJEEV NASIAR
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9958275552

right to appoint Returning officer and Election Commission within a week after completion of electoral roll.

With regards,

Your sincerely


Atul Kumar Sharma
Hony. Secretary

O/C

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),
TIS HAZARI, DELHI

OFFICE OF CHAIRPERSON (ELECTION COMMITTEE),

713-714 DBA ELECTIONS-2024
No. _____/EC/DBA/2024

Dated 04.01.2025

To,
(i) Worthy President,
Delhi Bar Association.

(ii) Hony. Secretary,
Delhi Bar Association.

Sub: Appointment of Returning Officer and Election Commission.

Sir,

Please refer to our earlier correspondences and response dated 23.12.2024 (copy enclosed). In this respect, we may state that at the end of the Election Committee, the Level II work in relation with proximity cards stands already over, except for the fresh applications that are filed/reflected on the website relating to the processing of application for issuance of Proximity Cards.

As you are aware that as per the eligibility criteria laid down by the Hon'ble High Court of Delhi in the judgment of *Lalit Sharma & Ors. Vs. Union of India & Ors.*, the declarations forms so received have already been scrutinized for the purposes of assessment of the eligibility. The same have already been communicated to the Bar alongwith the list, with clarification that the same is subject to successful completion of Proximity Cards, being looked after by an independent agency.

The objections have also been dealt with by the committee and it is found that there is a repetition/re-filing of the representations by the Ld. Members of the Bar. Having regard to the timelines, it stands clarified and communicated that the Committee would not entertain any fresh representation, having extensively dealt with the representations and objections, after provision of ample opportunities.

I have been instructed to inform you that since the office of the Delhi Bar Association is already aware of and has the records of Level III of the Verification Process relating to preparation of proximity cards, there appears to be no hindrance in appointment of the Returning Officer and the Election Commission. You goodselves are accordingly requested to immediately appoint the same.

As far as the Bar's intention to file some applications for clarification/extension of time is concerned, it is requested that since there is no order as of now, the timelines of the Hon'ble High Court of Delhi have to be ensured.

2/1/25

It is, therefore, requested that the Returning Officer and the Election Commissioner are appointed immediately in order that the directions of the Hon'ble High Court of Delhi are complied with in letter and spirit and the Returning Officer and the Election Commissioner would have sufficient time to make arrangements for the election. Any delay in their appointment would directly affect the election process.

Forw. rd. -
N. K. J. /
Ld. Chairman
ABEC-2024
4/10/25

715-719

No. _____/EC/DBA/2024

Yours Sincerely,

Nodal Officer,

Election Committee DBA 2024

Copy to-

- 1) The Registrar General, Hon'ble High Court of Delhi, New Delhi.
- 2) PS to Ld. Principal District & Sessions Judge (HQs), THC, Delhi.
- 3) PS to Ld. Principal District & Sessions Judge (West), THC, Delhi.
- 4) The Dealing Assistant, Website Committee, Tis Hazari Courts, Delhi with directions to upload the same on the official website of Delhi District Courts, Tis Hazari Courts, Delhi.
- 5) R & I Branch (HQ), THC, Delhi with direction to display the same on all notice boards and other necessary places.

Nodal Officer, Election Committee
DBA Election 2024

DELHI BAR ASSOCIATION

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24/12/24
24.12.24 P.M.



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